

Name of SSA	Name of Exchange
	78. Karandi
	79. Gayatri
Raigad	80. Purar
	81. Ghosala
	82. Devnave
	83. Nagothane (IPCL)
	84. Wagaran
	85. Kashid
Sangali	86. Rile
	87. Yelapur
	88. Daribad
	89. Boragi
	90. Utagi
	91. Shalgaon
	92. Jakhpur
Ratnagiri	93. Zarap
	94. Chouke
	95. Takali
	96. Malegaon
	97. Kondye
	98. Khumbhawe
	99. Waghipur
	100. Kelshi

[Translation]

#### Flaring of Natural Gas

2285. DR. LAL BAHADUR RAWAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the flaring of natural gas is taking place in a large scale in the various petroleum fields despite its shortage; and

(b) if so, the details thereof and the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The production of natural gas in 1994-95 was 53.1 MMSCMD out of which 5.55 MMSCMD was flared. Flaring of gas is partly for technical reasons and partly because of lack of transportation and compression facilities, non-drawal by consumers etc. The Government is implementing a number of projects including the Gas Flaring Reduction Project in the Western Offshore to reduce flaring to technically minimum levels.

[English]

#### Powers to Home Guard

2286. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Home Guard personnel posted with Delhi Police have been given powers to check the Driving Licences and also confiscate the Driving Licences for violating of traffic rules and recover challan money in the absence of police official; and

(b) if not, whether Government would issue suitable instructions to the Home Guard personnel not to confiscate the Driving Licences?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) No, Sir.

(b) The staff of Delhi Home Guards detailed for duty with Delhi Police are regularly instructed not to check the driving licences or confiscate them. They only assist the traffic police in regulating traffic. They can note down the registration numbers of erring vehicles and send the same to the Notice Branch of the Traffic Police for issuance of notices to the owners of erring vehicles.

[Translation]

#### Telephone Connections

2287. SHRI PHOOL CHAND VERMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of applications, circle-wise for telephone connections pending as on January 1, 1995;

(b) the additional applications received from January to August 1995;

(c) the number of connections released during the period; and

(d) the number of applications pending for more than one year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The details are given as per enclosed *Statement*.

(b) to (d). The information is being collected and will be laid on the Table of the House.

#### STATEMENT

*Number of Applications Circle-wise, for Telephone Connections pending as on 1st January 1995*

Sl.No.	Name of Circle	No. of applications pending
1.	Andhra Pradesh	145936
2.	Assam	15425
3.	Bihar	35685
4.	Gujarat	235972

Sl.No.	Name of Circle	No of applications pending
5.	Haryana	71058
6.	Himachal Pradesh	19752
7.	Jammu & Kashmir	21995
8.	Karnataka	133605
9.	Kerala	342240
10.	Madhya Pradesh	61480
11.	Maharashtra	252869
12.	North East	6414
13.	Orissa	8383
14.	Punjab	204892
15.	Rajasthan	184286
16.	Tamil Nadu	242356
17.	Uttar Pradesh	134133
18.	Andaman & Nicobar	1184
19.	West Bengal	26573
20.	Bombay	82031
21.	Calcutta	62614
22.	Delhi	196109
23.	Madras	98202
<b>Total</b>		<b>2583194</b>

[English]

**Report on Estimation of Proportions and number of Poor**

2288. SHRI JAGATVIR SINGH DRONA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have examined the report of Expert Group on estimation of proportions and number of poor; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) and (b). The Report of the Expert Group on Estimation of Proportion and Number of Poor has been circulated for a more informed debate on the issue of poverty. The report has also been sent to several eminent expert on poverty for their comments. The recommendations of the Expert Group with regard to the estimates of poverty are being studied.

[Translation]

**Format for F.I.R.**

2289. SHRI MANJAY LAL :  
SHRI GEORGE FERNANDES :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether faced with an ever spiralling crime graph in the country, his Ministry and other central agencies have evolved a new format for first information report;

(b) whether several projects to monitor and prevent crimes also being introduced;

(c) whether new format scheme has been prepared with an ultimate objective of introducing it in all the police stations in the country; and

(d) if so, the broad features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) A new set of Integrated investigation Forms incorporating inter-alia a new format for First Information Report, has been introduced in the country to be compatible with the ongoing scheme of computerisation of crime records in the country.

(b) Yes, Sir. Several schemes to monitor and prevent crimes have been introduced e.g.

1. Crime Criminal Information System (CCIS).
2. Automated Fingerprint Identification System (AFIS).
3. Wanted/Arrested (Talash) Information System.
4. Property Co-ordination System for Motor Vehicles.
5. Property Co-ordination System for Fire-Arms.
6. Property Co-ordination System for Cultural property.
7. Terrorist Information System.
8. 40-digit F.P. identification System.

These packages are now operational.

(c) Yes, Sir.

(d) Broad features of Integrated Investigation Forms are given below :

1. These forms will be used for investigating a crime and will form part of case records.
2. The forms are structured to record all evidence collected out of the steps of investigation provided for in Chapter 12 of Cr. P.C.
3. All information of all types of crime irrespective of whether they are property or non-property offences will be entered in the computer.
4. All data stored are of operational importance to assist the I.O. through retrieval.
5. Accurate data collected by I.Os in the field will get stored timely in the computer. Subsequent information will also be entered as updation/ corrections. Quality of data will improve.